- (ii) Delay in obtaining Scheduled Commuter Operators Permit by new entrant Airlines.
- (iii) Unsustainability of the operation on the awarded routes.

Review for improvement at airports

- 1925. SHRI D. KUPENDRA REDDY: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether the air traffic, slot distribution and infrastructure at major airports including Bengaluru airport in the country are being reviewed;
 - (b) if so, the details thereof; and
- (c) by when the review will be done and the execution of such improvement will be completed at these major airports?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) to (c) Slot allocation is done twice a year in coordination with all airlines and this is based on a set timetable applicable to all airlines and airports in India. Air traffic at various airports and infrastructure at major airports are reviewed regularly and development works are planned and executed accordingly.

Improving air connectivity and infrastructure in Karnataka

1926. SHRI G. C. CHANDRASHEKHAR: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether there are several non-operational airports of Airports Authority of India (AAI) in various parts of the country;
 - (b) if so, the State-wise details thereof;
- (c) whether Government has any proposal to operationalise such defunct airports in Karnataka;
 - (d) if so, the details thereof; and
- (e) the steps taken by Government to improve air connectivity and infrastructure in Karnataka?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Yes, Sir. Several airports of Airports Authority of India (AAI) are non-operational at present. The State-wise details are given in the Statement (*See* below).

- (c) and (d) Ministry of Civil Aviation has launched Regional Connectivity Scheme (RCS)-Ude Desh Ka Aam Nagrik (UDAN) in 2016 for promotion of Regional Connectivity by way of revival of un-served and under-served airports/airstrips, helipads of the State Governments, AAI, Civil Enclaves and CPSUs through a Budgetary support of ₹ 4500 crores. The revival of airstrips/airports is "demand driven", depending upon firm commitment from airline operators as well as from the State Government for providing various concessions. Mysuru airport in Karnataka has been operationalized under the scheme.
- (e) Upgradation of infrastructure of airports is a continuous process and is undertaken by Airports Authority of India (AAI) and concerned private operators from time to time depending on the availability of land, commercial viability, socioeconomic considerations, traffic demand/willingness of airlines to operate to/from such airports. AAI has initiated action for expansion of New Integrated Terminal Building and extension of parallel taxi track at Mangaluru Airport in Karnataka. Further, Bengaluru International Airport Limited (BIAL) has undertaken the construction of second runway, terminal 2 and allied facilities.

As far as improvement in air connectivity is concerned, flights operations in domestic sector have been deregulated and the airlines are free to operate anywhere in the country subject to Route Dispersal Guidelines (RDG) issued by the Government. It is upto the airline operator to provide air services to a specific place depending upon the traffic demand and commercial viability.

Statement

List of non-operational airports

Sl. No.	State	Name of Airport
1.	Andhra Pradesh	Donakonda
2.	Arunachal Pradesh	Daparizo
3.	Assam	Rupsi
4.		Shella
5.	Bihar	Jogbani
6.		Muzaffarpur
7.		Raxaul
8.	Gujarat	Deesa (Palanpur)
9.	Jharkhand	Chakulia
10.		Deogarh

Sl. No.	State	Name of Airport
11.	Madhya Pradesh	Khandwa
12.		Panna
13.		Satna
14.	Mizoram	Aizawal (Turial)
15.	Telangana	Nadirgul
16.		Warangal
17.	Tamil Nadu	Vellore
18.		Thanjavur (CE)
19.	Tripura	Kailashahar
20.		Kamalpur
21.		Khowai
22.	Uttar Pradesh	Bareilly (CE)
23.		Lalitpur
24.	West Bengal	Asansol
25.		Balurghat
26.		Malda

CE-Civil Enclave

Daily flight between Sharjah and Indore

†1927. DR. SATYANARAYAN JATIYA: Will the Minister of CIVIL AVIATION be pleased to state The details of the action taken regarding the letters of the Chief Secretary, Madhya Pradesh Government dated 12th September, 2014 letter No. 284/CS/PS/CI&E 2014 in connection with a Memorandum of Understanding (MoU) signed between State Government of Madhya Pradesh and Air Arabia on 30th August, 2014 for starting a daily flight between Sharjah and Indore?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): Sir, the operation of air services on international sector are governed by the Air Services Agreement (ASA) between the two countries and is based on principles of sovereignty of nations, nationality of carriers and reciprocity in terms of commercial opportunities for the airlines of each side.

While Indian carriers are free to mount services from any point in India including Indore to any international destinations as agreed upon in the ASA, foreign carriers can operate only on designated point of call available to them. As per the bilateral

[†] Original notice of the question was received in Hindi.